

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 1042 of 2019**

Sipahi Singh

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Versus

1. The State of Jharkhand
2. Mr. Chandra Mohan Kashyap, Managing  
Director, JMADA, Dhanbad

---Opposite parties

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**CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh**  
Through: Video Conferencing

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For the Petitioners	: Mr. Niranjan Singh, Advocate
For the Opp. Party-JMADA	: Mr. Mahavir Prasad Sinha, Advocate
For the State	: Mr. Rishu Ranjan, A.C to S.C.II

**05/26.06.2020**

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Mr. Niranjan Singh, learned counsel for the petitioner, Mr. Mahavir Prasad Sinha for the opposite party-JMADA and Mr. Rishu Ranjan, A.C to S.C.-II are present through Video Conferencing.

A show-cause has been filed on 17<sup>th</sup> June, 2020 enclosing a reasoned order bearing Memo no. 08 dated 10<sup>th</sup> June, 2020, whereunder outstanding admissible dues of the petitioner towards post retirement and service dues has been computed at Rs. 16,71,012=00. Dues are being paid in installment of Rs. 50,000/- due to weak financial condition of JMADA.

Learned counsel for the petitioner submits that since the petitioner is suffering from Paralysis, opposite parties may be directed to deposit the monthly installments in his salary account available with JMADA. Learned counsel for the JMADA does not have any objection to this request.

Needful be done by competent authority of JMADA to ensure that the installments due and payable to the petitioner be deposited in his salary account if the same is still in operation by the petitioner. Petitioner should also give the details of his salary account and Bank details within 2 weeks for this purpose.

In view of the show cause, the instant petition stands disposed of.

*(Aparesh Kumar Singh, J.)*